

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 13 DEC 1994

APPLICATION NO: 1228 of 1994.

APPLICANTS:- Sri.B.Krishna Rao,
V/S.

RESPONDENTS:- Deputy Secretary,Deptt.of Revenue,NDelhi and Others.,

To

1. Sri.H.S.Ananthapadmanabha, Advocate, No.108,
NHCS Layout, Basaveswaranagar III Stage,
Fourth Block, Bangalore-560 079.
2. ~~The Member (Deputy Commissioner), Central Board of Excise
and Customs, North Block, New Delhi-110 001.~~
3. Sri.M.Vasudeva Rao,
Addl.Central Govt.Stng.Counsel,
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 30-11-1994.

Issued on

13/12/94
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for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1228/1994

WEDNESDAY THIS DAY THE THIRTIETH OF NOV., 1994

MR. V. RAMAKRISHNAN

MEMBER (A)

MR. A.N. VEDJANARADHAYA

MEMBER (J)

B. Krishna Rao,
Tax Assistant,
O/o Additional Collector,
Customs,
Mangalore - 575 010

Applicant

(By Advocate Shri H.S. Ananthapadmanabha)

v.

1. Deputy Secretary,
GOI, MOF (Dept. of Rev),
Ad.II A,
North Block,
New Delhi - 110 001
2. Collector of customs,
P.B. No.5400, Queen's Road,
Bangalore - 560 001
3. Deputy Collector (P&V),
Customs & Central Excise,
P.B. No.5400, Queen's Road,
Bangalore-560 001
4. Additional Collector,
Customs, New Customs House,
Panambur,
Mangalore - 575010
5. Secretary,
Customs Recreation Club,
New Custom House,
Panambur,
Mangalore - 575 010

Respondents

(By learned Standing Counsel)
Shri M.V. Rao

ORDER

MR. V. RAMAKRISHNAN, MEMBER (A)

Shri M.V. Rao, learned Standing Counsel files
reply and serves a copy of the same on the other
side.



2. We have heard both sides. We find that the applicant had filed a revision petition dated 1st October, 1993, which was sent to the Collector of Customs for forwarding it to the Member(Personnel), Central Board of Excise & Customs, New Delhi, who is the revising authority as at Annexure A-6. Shri Rao tells us that the Collector of Customs has forwarded the same to the Member(Personnel) and the revision petition is still to be disposed of. Shri Rao further informs us that the revising authority has not disposed of the revision petition in view of the pendency of the present application.

3. In the light of the above position, we direct that the revision petition should be disposed of within three months from the date of receipt of a copy of this order. If the applicant is still aggrieved after such disposal, it is open to him to approach us again. No costs.

Sd-

MEMBER (J)

Sd-

MEMBER (A)

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TRADE JOURNAL
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore